

3 of the Commissions of Inquiry Act, 1952:-

- (i) Report of Justice Kuldip Singh Commission of Inquiry (Volume-I and Volume-II (Part-I and II) appointed to inquire into certain land deals in Karnataka.
- (ii) Memorandum of Action Taken on the above Report. [Placed in Library. See No. LT—1965/91]

Report of the C.A.G. of India—Union Government—Mishra Dhatu Nigam Ltd.

[*Translation*]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): Mr. Speaker, Sir, with your permission on behalf of the minister of state in the Ministry of Defence, Shri Lalit Vijay Singh I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union government (No. 2 of 1990) (Commercial)—Mishra Dhatu Nigam Limited under Article 151(1) of the Constitution. [Placed in Library. See No. LT—1966/91]

Reviews and Annual Report of the Fertilizers and Chemicals, Travancor Ltd. and Pyrites, Phosphates and Chemicals Ltd. for 1989-90.

[*English*]

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619(A) of the Companies Act 1956:-

- (1) (i) Review by the Government on the working of the Fertilizers and Chemicals

Travancor Limited for the year 1989-90.

- (ii) Annual Report of the Fertilizers and Chemicals Travancor Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1967/91]
- (2) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited for the year 1989-90.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1968/91]

Statement indicating the Results of Market Loans

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): I beg to lay on the Table a statement (Hindi and English versions) indicating the results of market loans floated in August and November, 1990. [Placed in Library. See No. LT 1969/91]

16.21 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th January, 1991, has passed the enclosed motion referring the Representation of the People (Amendment) Bill, 1990, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

Motion

"That the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1950 and the Representation of the People Act, 1951, be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri Hansraj Bhardwaj
2. Shri Madhavsinh Solanki
3. Shri Ghulam Nabi Azad
4. Shri Madan Bhatia
5. Shri Bal Ram Singh Yadava
6. Shri H. Hanumanthappa
7. Shri Subramaniam Swamy'
8. Shri Anant Ram Jaiswal
9. Shri Moturu Hanumantha Rao
10. Shri Ashwani Kumar
11. Shri Shabbir Ahmad Salaria
12. Shri Ram Jethmalani
13. Shri V. Gopalswamy
14. Shri Parvathaneni Upendra: and

15. Shri Dinesh Goswami

and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the last day of the first week of the 160th Session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint committee."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th January, 1991, has passed the enclosed motion referring the Acquired Immuno Deficiency Syndrome (AIDS) prevention Bill, 1989, to a Joint Committee of the House and to request that the concurrence of the Lok Sabha in the said motion and the names of the members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

Motion

"That the Bill to provide for the prevention and control of the spread of Human Immuno Deficiency Virus (HIV) infection and to provide for specialised medical treatment and social support to, and rehabilitation of, persons suffering from Acquired Immuno Deficiency Syndrome (AIDS) and for matters connected therewith and incidental thereto, be referred to a Joint Commit-

tee of the Houses consisting of 30 members; 10 members from this House, namely:—

1. Shri Kapil Verma
2. Miss Saroj Khaparde
3. Shri S. S. Ahluwalia
4. Shri Prabhakar B. Kore
5. Dr. Jinendra Kumar Jain
6. Dr. R.K. Poddar
7. Shri J.S. Raju
8. Dr. Narredy Thulasi Reddy
9. Shri Dineshbhai Trivedi; and
10. Shri Mohinder Singh Lather

and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the 158th Session of the Rajya Sabha; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Committee.

- (iii) 'I am directed to inform the Lok Sabha that the Cantonments (Amendment) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 28th December,

1990, has been passed by the Rajya Sabha at its sitting held on the 7th January, 1991, with the following amendment:—

Clause I

That at page 1, line 3, for the figure "1990" the figure "1991" substituted

I am, therefore to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

16.22-3/4 hrs.

CANTONMENTS (AMENDMENT) BILL,
1991

Returned by Rajya Sabha with Amendment

[English]

SECRETARY GENERAL: Sir, I lay the Table the Cantonments (Amendment) Bill, 1991, as returned by Rajya Sabha with amendment.

16.23 hrs.

ESTIMATES COMMITTEES

Eleventh Report and Minutes

[English]

SHRI JASWANT SINGH (Jodhpur): I beg to present the Eleventh Report (Hindi and English versions) of the Estimates Committee on Ministry of Finance, Department of Economic Affairs (Banking Division)—Manpower Requirements in the Nationalised Banks and Minutes of the sittings of the Committee relating thereto.